# (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) $8^{\rm TH}$ LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14 (11)/LA-2012/Cons2law/46-56

Dated the 26 April, 2013

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2<sup>nd</sup> Level, A-Wing,
Delhi Secretariat,
New Delhi.

Sub: Gazette Notification of the Delhi Water Board (Amendment) Act, 2013 (Delhi Act 04 of 2013)

Sir.

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)—Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon it is received from the press.

Encl: As above

Yours faithfully

(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

No. F.14 (11)/LA-2012/

Dated the April, 2013

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

- 1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
- The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
- 3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
- 4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- 5. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- 6. The Pr. Secretary (Urban Development), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
- The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
  - 8. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
- 9. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.

10. Guard File

91. pest this on our website

(Tarun Sahrawat) Addl. Secretary (Law, Justice & L.A.)

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### (TO BE PUBLISHED IN PART –IV OF THE DELHI GAZETTE EATRAORDINARY)

# GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFARIS) $8^{\rm TH}$ LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14 (11)/LA-2012/Cons2law/45

Dated the 26 April, 2013

#### NOTIFICATION

NO. F.14 (11)/LA-2012/Cow2 | aw /Li -. The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 19<sup>th</sup> April, 2013 and is hereby published for general information:-

# "THE DELHI WATER BOARD (AMENDMEMNT) ACT, 2013 (DELHI ACT 04 OF 2013)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 18<sup>th</sup> March, 2013) [19<sup>th</sup> April, 2013]

An Act further to amend The Delhi Water Board Act, 1998.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-fourth Year of the Republic of India as follows:-

- Short title and commencement. (1) This Act may be called The Delhi Water Board (Amendment) Act, 2013.
  - (2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette, appoint.
- 2. Amendment of section 3. in the Delhi Water Board Act, 1998, in section 3, in sub-section (2),-
- (a) for clause (iv), the following clause shall be substituted, namely:-
  - "(iv) One member from each Municipal Corporation i.e. South, North and East Delhi Municipal Corporation to be nominated by the respective Mayor".
- (b) for clause (v), the following clause shall be substituted, namely:-
  - "(v) The Director (Local Bodies) shall be the ex-officio member".

(Tarun Sahrawat)

Addl. Secretary (Law, Justice & L.A.)

#### (दिल्ली राजपत्र असाधारण के भाग - TV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली रारकार (विधि, न्याय एवं विधायी कार्य विभाग) आठवॉ तल, सी-विंग, दिल्ली सविवालय, नई दिल्ली

सं0 फा0 14(11)/एलए-2013/Com2law/45

दिनांक 26 अप्रैल, 2013

#### अधिसूचना \*

सं0 फा0 14(11)/एलए-2013/८००८१००८१८ — राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 19 अप्रैल, 2013 को प्राप्त कर ली है और इसके द्वारा जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

"दिल्ली जल बोर्ड (संशोधन) अधिनियम, 2013 (2013 का दिल्ली अधिनियम 04)

(18 मार्च, 2013 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसमा द्वारा यथा पारित)

[19 अप्रैल, 2013]

दिल्ली जल बोर्ड अधिनियम, 1998 को पुनः संशोधित करने के लिए एक अधिनियम

भारत गणराज्य के चौसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिख्ति रूप में यह अधिनियमित हो :--

#### ः शोधारत नाम एवं प्रासम्ब

- (i) इस अधिनियम का संक्षिपा नाम दिल्ला जल बोर्ड (सशोधन) अधिनियम,
- (ii) यह अधिनियम शासकीय राजपञ्च में अधिसूचना उप-राज्यपाल द्वारा नियत तिथि को लागू होगा ।

## 2. बारा 3 का संशोधन- दिल्ली जल बोर्ड, 1998 की धारा 3 की छपधारा (2) में,

- (क) खण्ड (IV) के स्थान पर निम्निलिशित खण्ड प्रति स्थापित किया जाएगा। "(IV) प्रत्येक नगर निगम जैसे दक्षिण, उत्तर एवं पूर्व दिल्ली नगर निगम में से एक सदस्य सम्बन्धित महागोर द्वारा मनोनीत किया जाएगा।"
- (ख) खण्ड (V) के लिए निम्नलिखित राण्ड प्रति स्थापित किया जाएगा,अर्थात्

"(V) निदेशक (स्थानीय निकाय )-पवंत सदस्य होंगे ।"

MGT MPKlan

(तरून् सहरावत) अतिरिवत राचिव (विधि, न्याय एवं विधायी कार्य)

#### (TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE EXTRAORDINARY)

# GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS) 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14 (11)/LA-2012/Cons2Law/45

Dated the 26 April, 2013

#### **NOTIFICATION**

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(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)